

[Shri K. C. Pant]

tion 38 of the Central Excise and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-third Amendment Rules, 1968, published in Notification No. G.S.R. 2059 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2419/68].
- (ii) The Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2060 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2420/68].
- (iii) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 2061 in Gazette of India dated 23rd November, 1966. [Placed in Library. See No. LT-2421/68].
- (iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 2062 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2422/68].
- (v) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 2063 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2423/68].
- (vi) G.S.R. 2064 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1874 dated the 19th October, 1968. [Placed in Library. See No. LT-2424/68].

Notification under Drugs and Cosmetics Act

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :

- (1) The Drugs and Cosmetics (Third Amendment) Rules, 1968, published in Notification No. S.O. 3868 in Gazette of India dated the 2nd November, 1968. [Placed in Library. See No. LT-2425/68].
- (2) The Drugs and Cosmetics (Second Amendment) Rules, 1968, published in Notification No. S.O. 3869 in Gazette of India dated the 2nd November, 1968. [Placed in Library. See No. LT-2426/68].

LAND ACQUISITION (AMENDMENT) BILL

Opinions

SHRI S. C. SAMANTA (Tamluk) : I lay on the Table Paper containing opinions on the Bill further to amend the Land Acquisition Act, 1894 which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 11th April, 1968.

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DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1966-67

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I beg to present a Statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1966-67.

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12.29 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report

the following messages received from the Secretary of Rajya Sabha :

- (1) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1968."
- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1968, has passed the enclosed motion referring the Contempt of Courts Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation there to be referred to a Joint Committee of the of the Houses consisting of 45 members ; 15 members from this House, namely :

1. Shri M. P. Bhargava.
2. Shri S. N. Mishra.
3. Shri A. P. Jain
4. Shri M. Srinivasa Reddy.
5. Shri Muhammed Ishaque.
6. Shri Sukhdev Prasad.
7. Shrimati Vimal Punjab Deshmukh.
8. Shrimati Yashoda Reddy.
9. Shri C. L. Verma.
10. Shri Devi Singh.
11. Shri N. K. Shejwalkar.
12. Shri Bhupesh Gupta.
13. Shri D. L. Sen Gupta.
14. Shri J. S. Tilak.
15. Shri K. S. Ramaswamy.

and 30 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modification as the Chairman may make ;

that the Committee shall make a report to this House by the last day of the next session ;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee."

INDUSTRIAL DISPUTES (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1968, as passed by the Rajya Sabha.

COMMITTEE ON PUBLIC UNDERTAKINGS

Twenty-Second Report

SHRI G. S. DHILLON (Taran Taran): I beg to present the Twenty-second Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Twenty-first Report of the Committee on Public Undertakings (Third Lok Sabha) on Air India.

CRIMINAL AND ELECTION LAWS AMENDMENT BILL

(i) *Report of Joint Committee*

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to present the Report of